

S U P R E M E C O U R T O F  
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 32296/2013

(Arising out of impugned final judgment and order dated 30/04/2013  
in SA No. 430/2013 passed by the High Court Of Judicature at  
Allahabad)

GYANENDRA PRATAP SINGH

Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH &amp; ORS.

Respondent(s)

(with interim relief and office report)

Date : 08/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Anurag Dubey, Adv.  
Mr. Meenesh Dubey, Adv.  
Ms. Anu S., Adv.  
Mr. S. R. Setia, Adv.

For Respondent(s)

Mr. Ajesh K. Chawla, Adv.  
Mr. Mohan Pandey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter, two weeks is granted finally to the  
petitioner for filing a rejoinder affidavit.

(MAHABIR SINGH)  
COURT MASTER

Signature Not Verified

(VEENA KHERA)  
COURT MASTER

Digitally signed by  
Mahabir Singh  
Date: 2014.10.09  
16:41:37 IST  
Reason: